



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು
ಬಿಶೇಷ ರಾಜ್ಯ ಪತ್ರ

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| ಭಾಗ-IVA | ಬೆಂಗಳೂರು, ಬುಧವಾರ, ನವೆಂಬರ್ ೨೦, ೨೦೧೯ (ಕಾರ್ತಿಕ ೨೯, ಶಕ ವರ್ಷ ೧೯೪೦) | ನಂ. ೯೯೩ |
| Part-IVA | Bengaluru, Wednesday, November 20, 2019 (Karthika 29, Shaka Varsha 1940) | No. 993 |

ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳ ಸಚಿವಾಲಯ
ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಸಂವ್ಯಶಾಇ 26 ಶಾಸನ 2019, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 20.11.2019

The Karnataka Land Reforms (Amendment) Ordinance, 2019 ಇದಕ್ಕೆ 2019ರ ನವೆಂಬರ್ ತಿಂಗಳ 20ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2019ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ: 03 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

KARNATAKA ORDINANCE NO. 03 OF 2019

THE KARNATAKA LAND REFORMS (AMENDMENT) ORDINANCE, 2019

(Promulgated by the Governor of Karnataka in the Seventieth year of the Republic of India and first published in the Karnataka Gazette Extra-ordinary on the twentieth day of November, 2019)

An Ordinance further to amend the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962) and for matters connected therewith or incidental thereto;

Whereas the Karnataka Legislative Assembly and the Karnataka Legislative Council are not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate the Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement. - (1) This Ordinance may be called the Karnataka Land Reforms (Amendment) Ordinance, 2019.

(2) It shall come into force at once.

2. Amendment of section 109. - In the Karnataka Land Reforms Act, 1961 (Karnataka Act 10 of 1962), in section 109,-

(1) in sub-section(1), for clause (i), the following shall be substituted, namely:-

“(i) Industrial development to such extent approved by the Government with approval of the State High level clearance committee or the State level single window clearance committee constituted under the Karnataka Industries (facilitation) Act, 2002 (Karnataka Act 45 of 2003);”

(2) In sub-section (2), for the proviso, the following shall be substituted, namely:-

“Provided that, any company or organization after obtaining permission under sub-section (1), purchases the land and if such company or organization after utilizing the land for not less than seven years for the purpose of purchase, does not continue to use the land due to various reasons which are beyond its control, after seven years so permitted under rules from the date of such purchase, may on an application be permitted, by the Government, for sale of the land for the same purpose.”

VAJUBHAI VALA
GOVERNOR OF KARNATAKA

By order and in the name of the Governor of Karnataka,

K. DWARAKANATH BABU
Secretary to Government
Department of Parliamentary Affairs